

<sup>1</sup>[SECOND SCHEDULE  
[See section 41]

Year (1)	Number (2)	Short title (3)	Extent of amendment (4)
1967	XXIII	Maharashtra Agricultural University ( <i>Krishi Vidyapeeth</i> ) Act, 1967.	In section 25, in sub-section (1), under the heading “1, <i>Ex-officio Members</i> ” under the sub-heading “Category B” in clause (xii), for the words “State Board of Secondary Education”, the words “State Board of Secondary and Higher Secondary Education” shall be substituted.
1969	IX	Punjabrao Agricultural University ( <i>Krishi Vidyapeeth</i> ) Act, 1968.	In section 25, in sub-section (1), under the heading “1, <i>Ex-officio Members</i> ” under the sub-heading “Category B” in clause (xii), for the words “State Board of Secondary Education”, the words “State Board of Secondary and Higher Secondary Education” shall be substituted.
1972	XVI	Marathwada Agricultural University ( <i>Krishi Vidyapeeth</i> ) Act, 1972.	In section 25, in sub-section (1), under the heading “1, <i>Ex-officio Members</i> ” under the sub-heading “Category B” in clause (xii), for the words “State Board of Secondary Education”, the words “State Board of Secondary and Higher Secondary Education” shall be substituted.
1972	XVIII	Konkan Agricultural University ( <i>Krishi Vidyapeeth</i> ) Act, 1972.	In section 25, in sub-section (1), under the heading “1, <i>Ex-officio Members</i> ” under the sub-heading “Category B” in clause (xii), for the words “State Board of Secondary Education”, the words “State Board of Secondary and Higher Secondary Education” shall be substituted.
<sup>2</sup> 1974	XXII	Bombay University Act, 1974.	1. In section 20, in sub-section (1), under the heading “ <i>Ex-officio Members</i> ”, in paragraph (A), for clauses (viii) and (ix), the following shall be substituted, namely:—  “(viii) the Chairman, Maharashtra State Board of Secondary and Higher Secondary Education”.  2. In section 25, in sub-section (1), under the heading “ <i>Ex-officio Members</i> ”, in clause (iv), for the words “State Board of Higher Secondary Education” the words “State Board of Secondary and Higher Secondary Education” shall be substituted.

<sup>1</sup> Second Schedule was substituted for the original by Mah. 6 of 1977, s. 22.

<sup>2</sup> See section 115 of the Maharashtra Universities Act, 1994 (Mah. XXXV of 1994).

SECOND SCHEDULE—*Contd.*

Year (1)	Number (2)	Short title (3)	Extent of amendment (4)
		Enrolment of students after commencement of Mah. VI of 1977.	<p>3. After section 53, the following section shall be inserted, namely :—</p> <p>“53A. Notwithstanding anything contained in section 53, a student to be enrolled as a student of the University, at any time after the commencement of the Maharashtra Secondary Education Boards (Amendment) Act, 1976 (Mah. VI of 1977) for the first year of the three years degree course, or for the first year of the engineering, medical or any similar degree course, should have passed,—</p> <p>(i) the Higher Secondary Certificate Examination conducted by a Divisional Board established under the Maharashtra Secondary and Higher Secondary Education Boards Act, 1965 (Mah. XLI of 1965);</p> <p>(ii) the Entrance Examination, if any, which may be instituted by the University with the consent of the State Government and held in such subjects and in such manner as prescribed;</p> <p>(iii) any other examination prescribed as equivalent to the examinations stated above; or</p> <p>(iv) possess such other qualifications as are prescribed”.</p>
<sup>1</sup> 1974	XXIII	Poona University Act, 1974.	<p>1. In section 20, in sub-section (1), under the heading “<i>Ex-officio Members</i>”, in paragraph (A), for clauses (viii) and (ix), the following shall be substituted, namely :—</p> <p>“(viii) the Chairman, Maharashtra State Board of Secondary and Higher Secondary Education”.</p> <p>2. In section 25, in sub-section (1), under the heading “<i>Ex-officio Members</i>”, in clause (iv), for the words “State Board of Higher Secondary Education” the words “State Board of Secondary and Higher Secondary Education” shall be substituted.</p> <p>3. After section 53, the following section shall be inserted, namely :—</p>

<sup>1</sup> See section 115 of the Maharashtra Universities Act, 1994 (Mah. XXXV of 1994).

SECOND SCHEDULE—*Contd.*

Year (1)	Number (2)	Short title (3)	Extent of amendment (4)
		Enrolment of students after commencement of Mah. VI of 1977.	<p>“53A. Notwithstanding anything contained in section 53, a student to be enrolled as a student of the University, at any time after the commencement of the Maharashtra Secondary Education Boards (Amendment) Act, 1976 (Mah. VI of 1977). for the first year of the three years degree course, or for the first year of the engineering, medical or any similar degree course, should have passed,—</p> <p>(i) the Higher Secondary Certificate Examination conducted by a Divisional Board established under the Maharashtra Secondary and Higher Secondary Education Boards Act, 1965 (Mah. XLI of 1965);</p> <p>(ii) the Entrance Examination, if any, which may be instituted by the University with the consent of the State Government and held in such subjects and in such manner as prescribed;</p> <p>(iii) any other examination prescribed as equivalent to the examinations stated above; or</p> <p>(iv) possess such other qualifications as are prescribed”.</p>
<sup>1</sup> 1974	XXIV	Shivaji University Act, 1974.	<p>1. In section 20, in sub-section (1), under the heading “<i>Ex-officio Members</i>”, in paragraph (A), for clauses (viii) and (ix), the following shall be substituted, namely :—</p> <p>“(viii) the Chairman, Maharashtra State Board of Secondary and Higher Secondary Education”.</p> <p>2. In section 25, in sub-section (1), under the heading “<i>Ex-officio Members</i>”, in clause (iv), for the words “State Board of Higher Secondary Education” the words “State Board of Secondary and Higher Secondary Education” shall be substituted.</p> <p>3. After section 53, the following section shall be inserted, namely :—</p>

<sup>1</sup> See section 115 of the Maharashtra Universities Act, 1994 (Mah. XXXV of 1994).

SECOND SCHEDULE—*Contd.*

Year	Number	Short title	Extent of amendment
(1)	(2)	(3)	(4)
		Enrolment of students after commencement of Mah. VI of 1977.	<p>“53A. Notwithstanding anything contained in section 53, a student to be enrolled as a student of the University, at any time after the commencement of the Maharashtra Secondary Education Boards (Amendment) Act, 1976 (Mah. VI of 1977) for the first year of the three years degree course, or for the first year of the engineering, medical or any similar degree course, should have passed,—</p> <p>(i) the Higher Secondary Certificate Examination conducted by a Divisional Board established under the Maharashtra Secondary and Higher Secondary Education Boards Act, 1965 (Mah. XLI of 1965);</p> <p>(ii) the Entrance Examination, if any, which may be instituted by the University with the consent of the State Government and held in such subjects and in such manner as prescribed;</p> <p>(iii) any other examination prescribed as equivalent to the examinations stated above; or</p> <p>(iv) possess such other qualifications as are prescribed”.</p>
<sup>1</sup> 1974	XXV	Marathwada University Act, 1974.	<p>1. In section 20, in sub-section (1), under the heading “<i>Ex-officio Members</i>”, in paragraph (A), for clauses (viii) and (ix), the following shall be substituted, namely :—</p> <p>“(viii) the Chairman, Maharashtra State Board of Secondary and Higher Secondary Education”;</p> <p>2. In section 25, in sub-section (1), under the heading “<i>Ex-officio Members</i>”, in clause (iv), for the words “State Board of Higher Secondary Education” the words “State Board of Secondary and Higher Secondary Education” shall be substituted.</p> <p>3. After section 53, the following section shall be inserted, namely :—</p>

<sup>1</sup> See section 115 of the Maharashtra Universities Act, 1994 (Mah. XXXV of 1994).

SECOND SCHEDULE—*Contd.*

Year	Number	Short title	Extent of amendment
(1)	(2)	(3)	(4)
		Enrolment of students after commencement of Mah. VI of 1977.	<p>“53A. Notwithstanding anything contained in section 53, a student to be enrolled as a student of the University, at any time after the commencement of the Maharashtra Secondary Education Boards (Amendment) Act, 1976 (Mah. VI of 1977) for the first year of the three years degree course, or for the first year of the engineering, medical or any similar degree course, should have passed,—</p> <p>(i) the Higher Secondary Certificate Examination conducted by a Divisional Board established under the Maharashtra Secondary and Higher Secondary Education Boards Act, 1965 (Mah. XLI of 1965);</p> <p>(ii) the Entrance Examination, if any, which may be instituted by the University with the consent of the State Government and held in such subjects and in such manner as prescribed;</p> <p>(iii) any other examination prescribed as equivalent to the examinations stated above; or</p> <p>(iv) possess such other qualifications as are prescribed”.</p>
<sup>1</sup> 1974	XXVI	Nagpur University Act, 1974.	<p>1. In section 20, in sub-section (1), under the heading “<i>Ex-officio Members</i>”, in paragraph (A), for clauses (viii) and (ix), the following shall be substituted, namely :—</p> <p>“(viii) the Chairman, Maharashtra State Board of Secondary and Higher Secondary Education”.</p> <p>2. In section 25, in sub-section (1), under the heading “<i>Ex-officio Members</i>”, in clause (iv), for the words “State Board of Higher Secondary Education” the words “State Board of Secondary and Higher Secondary Education” shall be substituted.</p> <p>3. After section 53, the following section shall be inserted, namely :—</p>

<sup>1</sup> See section 115 of the Maharashtra Universities Act, 1994 (Mah. XXXV of 1994).

SECOND SCHEDULE—*Contd.*

Year	Number	Short title	Extent of amendment
(1)	(2)	(3)	(4)
		Enrolment of students after commencement of Mah. VI of 1977.	<p>“53A. Notwithstanding anything contained in section 53, a student to be enrolled as a student of the University, at any time after the commencement of the Maharashtra Secondary Education Boards (Amendment) Act, 1976 (Mah. VI of 1977) for the first year of the three years degree course, or for the first year of the engineering, medical or any similar degree course, should have passed,—</p> <p>(i) the Higher Secondary Certificate Examination conducted by a Divisional Board established under the Maharashtra Secondary and Higher Secondary Education Boards Act, 1965 (Mah. XLI of 1965);</p> <p>(ii) the Entrance Examination, if any, which may be instituted by the University with the consent of the State Government and held in such subjects and in such manner as prescribed;</p> <p>(iii) any other examination prescribed as equivalent to the examinations stated above; or</p> <p>(iv) possess such other qualifications as are prescribed”.</p>
<sup>1</sup> 1974	XXVII	Shreemati Nathibai Damodar Thackersey Women’s University Act, 1974.	<p>1. In section 20, in sub-section (1), under the heading “<i>Ex-officio Members</i>”, in paragraph (A), for clauses (viii) and (ix), the following shall be substituted, namely :—</p> <p>“(viii) the Chairman, Maharashtra State Board of Secondary and Higher Secondary Education”.</p> <p>2. In section 25, in sub-section (1), under the heading “<i>Ex-officio Members</i>”, in clause (iv), for the words “State Board of Higher Secondary Education” the words “State Board of Secondary and Higher Secondary Education” shall be substituted.</p> <p>3. After section 53, the following section shall be inserted, namely :—</p>

<sup>1</sup> See section 115 of the Maharashtra Universities Act, 1994 (Mah. XXXV of 1994).

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(1)	(2)	(3)	(4)
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